RAJYA SABHA

Yamuna slum cluster

1134. SHRI JAI PARKASH AGGARWAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether Supreme Court has directed that Jhuggies/Jhopries cluster be removed from the Bank of Yamuna river and those located in Bhati Mines area of Delhi;
 - (b) if so, the details of the decision;
- (c) the areas where residents of these jhuggies are to be rehabilitated;
- (d) whether the basic amenities have been provided in the area of rehabilitation; and
 - (e) if not, by when these amenities are likely to be provided?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Hon'ble Supreme Court in its order dated 10.1.2006 in Writ Petition (Civil) No. 725/1994 has made reference to the directions issued by Delhi High Court regarding removal of encroachment from the Yamuna river-bed and constitution of a Committee to monitor the same.

- Slum & JJ Department of Municipal Corporation of Delhi has reported that Hon'ble Supreme Court in an order dated 7.2.2006 in Writ Petition (Civil) No. 4677/1985 has directed for removal of jhuggi clusters from Bhati Mines area.
- (c) to (e) The Slum & JJ Department (MCD) has reported Bawana, Holambi Kalan, Sawda Ghevra and Dera Mandi have been identified by them for shifting of jhuggies. According to Slum & JJ Department, basic amenities are available at Bawana and Holambi Kalan. So far as Sawda Ghevra and Dera Mandi are concerned, the dwellers are to be shifted there after developing infra-structural facilities and basic amenities.

Committee for illegal structures

†1135.SHRI RAM JETHMALANI: DR. MURLI MANOHAR JOSHI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government have decided to constitute

[†] Original notice of the question was received in Hindi.